

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3764 of 2021

Horil Ram @ Horil Kumar.

....**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sanjay Kumar, Advocate

For the State : Mr. Subodh Kumar Dubey, A.P.P.

02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Latehar P.S. Case No. 265 of 2020.

The petitioner was apprehended by the police while he was trying to escape after extorting money from the vehicles and from his possession, Mobiles, Cash etc. were recovered from his possession. The petitioner is in custody since 12.11.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned C.J.M, Latehar in connection with Latehar P.S. Case No. 265 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-